

GOVERNMENT BILLS

श्री उपसभापति: प्रोफेसर साहब, दो विधायी कार्य हैं। अगर आप इजाज़त दें तो उनके होने के बाद आप अपनी बात कहिएगा। ...(व्यवधान)...

श्री नीरज शेखर (उत्तर प्रदेश): वे ही बोलेंगे, नहीं तो सदन नहीं चलेगा। ...(व्यवधान)...

श्री उपसभापति: मैं आपको ही समय दूंगा। आप ही बोलेंगे। ...(व्यवधान).... दो मामूली विधायी काम हैं, उनके बाद मैं आपको बोलने के लिए समय दूंगा। ...(व्यवधान).... प्रोफेसर साहब, मैं आपको ही समय दे रहा हूँ। ...(व्यवधान).... दो मामूली विधायी काम हैं, आप उन्हें सम्पन्न होने दें। ...(व्यवधान)...

श्री नीरज शेखर: प्रोफेसर साहब बोलेंगे, नहीं तो कोई नहीं बोलेगा। ...(व्यवधान)...

श्री आनन्द शर्मा (हिमाचल प्रदेश): उपसभापति महोदय ...(व्यवधान)...

श्री उपसभापति: बहुत कम समय में, दो-तीन विधायी काम हैं, उन्हें हो जाने दें, फिर आप ...(व्यवधान).... मैं प्रोफेसर साहब को ही समय दे रहा हूँ। ...(व्यवधान).... मैं प्रोफेसर साहब को ही समय देने वाला हूँ। ...(व्यवधान).... दो मामूली विधायी काम हैं ...(व्यवधान).... दो विधायी काम हैं, उन्हें हो जाने दें। ...(व्यवधान)...

The National Commission for Indian System of Medicine Bill, 2019

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): Sir, I move for leave to introduce a Bill to provide for a medical education system that improves access to quality and affordable medical education, ensures availability of adequate and high quality medical professionals of Indian System of Medicine in all parts of the country; that promotes equitable and universal healthcare that encourages community health perspective and makes services of such medical professionals accessible to all the citizens; that promotes national health goals; that encourages such medical professionals to adopt latest medical research in their work and to contribute to research; that has an objective periodic and transparent assessment of medical institutions and facilitates maintenance of a medical register of Indian System of Medicine for India and enforces high ethical standards in all aspects of medical services; that is flexible to adopt to the changing needs and has an effective grievance redressal mechanism and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SHRIPAD YESSO NAIK: Sir, I introduce the Bill. ...(Interruptions)...

The National Commission for Homoeopathy Bill, 2019

SHRI SHRIPAD YESSO NAIK: Sir, I move for leave to introduce a Bill to provide

for a medical education system that improves access to quality and affordable medical education, ensures availability of adequate and high quality Homoeopathy medical professionals in all parts of the country; that promotes equitable and universal healthcare that encourages community health perspective and makes services of Homoeopathy medical professionals accessible to all the citizens; that promotes national health goals; that encourages Homoeopathy medical professionals to adopt latest medical research in their work and to contribute to research; that has an objective periodic and transparent assessment of medical institutions and facilitates maintenance of a Homoeopathy medical register for India and enforces high ethical standards in all aspects of medical services; that is flexible to adapt to the changing needs and has an effective grievance redressal mechanism and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SHRIPAD YESSO NAIK: Sir, I introduce the Bill. ...(Interruptions)...

The Indian Medicine Central Council (Amendment) Bill, 2005

SHRI SHRIPAD YESSO NAIK: Sir, I move for leave to withdraw a Bill further to amend the Indian Medicine Central Council Act, 1970.

The question was put and the motion was adopted.

SHRI SHRIPAD YESSO NAIK: Sir, I withdraw the Bill.

श्री उपसभापति: दो मिनट, मैं मौका दे रहा हूँ।...(व्यवधान)...

The Homoeopathy Central Council (Amendment) Bill, 2005

SHRI SHRIPAD YESSO NAIK : Sir, I move for leave to withdraw a Bill further to amend the Homoeopathy Central Council Act, 1973.

The question was put and the motion was adopted.

SHRI SHRIPAD YESSO NAIK: Sir, I withdraw the Bill.

The Homoeopathy Central Council (Amendment) Bill, 2015

SHRI SHRIPAD YESSO NAIK: Sir, I move for leave to withdraw a Bill further to amend the Homoeopathy Central Council Act, 1973.

The question was put and the motion was adopted.

SHRI SHRIPAD YESSO NAIK: Sir, I withdraw the Bill.